

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

27.

C.P. (IB)/294(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.08.2022

NAME OF THE PARTIES:

Sandip Lad
Vs
Rolta India Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. None present.
2. It has been observed from the court file that on 21.03.2022 and 09.06.2022 there was no representation on behalf of the Petitioner. Even today when the matter is called twice, there is no representation on behalf of the Petitioner.
3. It seems that the Petitioner is not interested in pursuing the matter. Hence, the present C.P. (IB)/294(MB)2021 is **dismissed as non-prosecution.**

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)